taken into account? If not, why not? If so, what steps the Government take with a view to protecting their rights because it looks as if they are interested in setting one section of people against another.

Shri P. S. NASKAR: So far as auctioned properties are concerned, there are about 140 unauthorised occupants. Now we don't have the ownership of that property. The matter is now between the auction-purchasers and such occupants.

SHRI BHUPESH GUPTA: I understand that the Government does not have the ownership but the Government had auctioned it. Without having prior ownership, it could not have auctioned. Why then in view of the fact that such houses are occupied by certain needy people, such auctions were made and then again it was left to individuals to decide as to did should be evicted or not? Why not the Government take steps prevent such eventuality and protect the interests of the actual occupants?

SHRI P. S. NASKAR: There were not very many unauthorised occupants before 1st April, 1954 and our policy was such that we would only protection to people who originally 1954. came there before 1st April, After that a large number of occupations the unauthorised properties took place. That was the policy then although we have relaxed it now.

DR. RAGHUBIR SINH: May I know why Government did not realise its duty of handing over these tenements after having auctioned when Government have taken the money from the purchasers?

Shri P. S. NASKAR: At the time of the auctions it was a condition of the auction that the purchasers will purchase as they find them.

Dr. RAGHUBIR SINH: As they find them on the day when it was auctioned or when it was delivered? I am

sure Government is duty bound to clear the occupants before handing over these.

SHRI P. S. NASKAR: I will read the policy. We have decided that action should be taken to dispossess anyone who enters the property after the property has been sold and provisional possession given purchaser. Then no action should be taken to evict a person who already in possession of the property on the date of the auction proceedings to evict him were initiated before the auction was advertised or unless he occupied the property between the date when the property was advertised for auction and the date when provisional possession was given. Where there unauthorised occupant and we are not evicting him, it will be for the auction-purchaser to evict such a man through a civil court.

(Interruptions by Shri Bhupesh Gupta)

SHRI BHUPESH GUPTA: This is an important question. These are happening in Delhi.

Indian High Commissioner's Adde Memoire addressed to Ceylonese Government about the future of Indians in Ceylon

- *54. Shri V. K. DHAGE: Will the Prime Minister be pleased to state:
- (a) whether the Indian High Commissioner in Ceylon has submitted an aide memoire to the Government of Ceylon for clarifying their policy in regard to the future of Indian nationals, particularly businessmen residing in Ceylon; and
- (b) whether Government have received any reply; and if so, what?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) Yes, Sir.

(b) No reply has yet been received from the Government of Ceylon.

themselves quite insecure?

SHRIMATI LAKSHMI MENON: It is a fact.

SHRI V. K. DHAGE: How many have come away from that place so

SHRIMATI LAKSHMI MENON: It is presumed that all those who have capital investments of less than Rs. 25,000 must have come away because the repatriation level has been raised to Rs. 50,000. So it is presumed that all those people must have come away. Regarding the others, non-business people, 29,699 T.R.Ps. have left.

SHRI V. K. DHAGE: How many of the people whose investment is below Rs. 50,000 have come away?

SHRIMATI LAKSHMI MENON: I want notice for that.

Shri V. K. DHAGE: May I know whether the people who have come away have been able to take their capital out of Ceylon?

SHRIMATI LAKSHMI MENON: That was answered before.

SHRI MAHESWAR NAIK: What is the number of people who have now become Stateless on account of this policy of Ceylon?

SHRIMATI LAKSHMI MENON: I think the latest figure given is about 150,000 people.

INDUSTRIAL ESTATE, OKHLA

*55. Shri M. P. BHARGAVA: Will the Minister of Commerce and Industry be pleased to state whether any time-limit has been fixed for the starting of such of the industries at Okhla Estate which have not yet started functioning?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): No time limit as such, is fixed but it is expected

that almost all the remaining units will go into production within the next six months.

Shri M. P. BHARGAVA: May I know how many units have started functioning already?

SHRI MANUBHAI SHAH: There are 22 which are functioning; 5 are under implementation and 8 will be filled up.

SHRI M. P. BHARGAVA: May I know if any accommodation is still available for allotment?

SHRI MANUBHAI SHAH: No, Sir.

INFORMATION CENTRES

*56. SHRI M. P. BHARGAVA: Will the Minister of Information and Broadcasting be pleased to state:

- (a) the number of Information Centres in existence on the 31st December, 1957; and
- (b) how many more such centres are to be started in 1958?

THE PARLIAMENTARY SECRETARY TO THE MINISTER OF INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN): (a) Nine.

(b) Six.

SHRI M. P. BHARGAVA: May I know the names of the places where the centres are located?

SHRI G. RAJAGOPALAN: They are: Delhi, Srinagar, Jullundur, Lucknow, Patna, Madras, Trivandrum, Bhubaneswar and Hyderabad.

SHRI M. P. BHARGAVA: Has any arrangement been arrived at between the Centre and the State Governments for the opening of such centres?

SHRI G. RAJAGOPALAN: It was agreed at the State Ministers' Conference that if the Information Centres are to be opened, the State Governments have to bear 50 per cent of the expenditure and if they make provision for this 50 per cent, then the Centre will give the other portion of 50 per cent of the expenditure.